

Shri Tyagi (Dehra Dun): May I know whether the contingent is to be kept together or it is to be broken? Has the Government taken any assurance to that effect? I am asking this question because fighting is going on at Matadi. I would like to know also whether in the matter of emoluments etc. these armed forces will be treated as on field service or not. Will they get their overseas allowance?

Shri Jawaharlal Nehru: I cannot answer this question of field service. I have to enquire about it as I do not know these details. But I have already said they will be treated as a unit under their own commander. Naturally, they will be under the overall command or control of the United Nations Command. Otherwise, they will be under their own command.

Shri Tyagi: I want to know whether the contingent will be kept together or it will be divided into parts. What is required is that they should be kept together.

Shri Jawaharlal Nehru: I cannot answer that question.

Mr. Deputy-Speaker: If they are under the United Nations command, that commander will decide it.

Raja Mahendra Pratap (Mathura): Sir, I only want to express my admiration for the decision of the Prime Minister about sending troops . . .

Mr. Deputy-Speaker: Order, order. This item is over. We will take up the next item.

12:24 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (ORISSA), 1960-61

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Orissa for 1960-61.

12.24½ hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd March, 1961, agreed without any amendment to the Two-Member Constituencies (Abolition) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 20th February, 1961.”

12:25 hrs.

ELECTION TO COMMITTEE

ADVISORY COUNCIL OF THE DELHI DEVELOPMENT AUTHORITY

The Minister of Health (Shri Kar-markar): I beg to move:

“That in pursuance of clause (a) of sub-section (2) of Section 5 of the Delhi Development Act, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Advisory Council of the Delhi Development Authority vice Shri-mati Sucheta Kripalani resigned from Lok Sabha.”

Mr. Deputy-Speaker: The question is:

“That in pursuance of clause (b) of sub-section (2) of Section 5 of the Delhi Development Act, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Advisory Council of the Delhi Development Authority vice Shri-mati Sucheta Kripalani resigned from Lok Sabha.”

The motion was adopted.